GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3775 ANSWERED ON:25.08.2011 WAGES UNDER MGNREGS Antony Shri Anto;Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Paranjpe Shri Anand Prakash;Reddy Shri K. Jayasurya Prakash;Reddy Shri Magunta Srinivasulu

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether wages paid under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in some States are less than those fixed by the Government; and

(b) if so, the details thereof and the reasons therefor, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a) & (b): The wage rate fixed by the State Governments as on 01.12.2008 for unskilled agriculture labourers under the Minimum Wages Act, 1948, was adopted and notified as the wage rate under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). This has formed the basis of all subsequent revision of wage rates as per the settled wage policy under MGNREGA. In accordance with Section 6(1) of the Act, the Government revised the wages in respect of all States and Union Territories under MGNREGA, by indexing the notified wage rate to the Consumer Price Index for agricultural labour (CPIAL). Since, all the states had fixed different minimum wages as on 01.12.2008 depending upon demand and supply of labour, their economic capacity and other state specific variations, the wage rate under MGNREGA vary from State to State. In accordance with the provisions in para 7, 8 and 8A of Schedule I of MGNREG Act, wages are paid according to the out turn of work and schedule of rates fixed by the State Governments are required to make wage payment to the workers in accordance with the provisions of MGNREG Act.